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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL  
BENCH AT ALLAHABAD.

....

Dated: 28.7.1995

Contempt Application No. 213 of 1994  
(O.A. No. 1849 Of 1993)

Hon. Mr. S. Das Gupta, Member (A)

Hon. Mr. T.L. Verma, Member (J)

Jag Deo Singh son of Sri Badan Singh  
Ex. Extra Departmental Branch Post  
Master (E.D.B.P.M.) Pindari Beejpur,  
Sonbhadra, U.P....

... ... APPLICANT.

(By Advocate Sri R.P. Singh )

VERSUS

1. Sri Ashutosh Tripathi, Director Postal  
Services, Allahabad.

2. Sri R.S. Yadav,  
Superintendent of Post Office,  
Mirzapur. .... .... .... RESPONDENTS.

(BY Advocate Sri N.B. Singh )

O R D E R.

(By Hon. Mr. S. Das Gupta, Member (A) )

Sri R.P. Singh appears on behalf of the  
applicant. Sri N.B. Singh for the respondents. This  
contempt application was filed alleging non-compliance  
with the directions contained in the judgment and order  
dated 17.12.1993 by which O.A. No. 1849 of 1993 was  
disposed of. In the said order, the respondents were  
directed to decide the applicant's appeal within a period  
of two months of ~~the respondent~~ <sup>commencement</sup> of the order. The  
respondents have filed the counter affidavit stating  
that the copy of the appeal was not received by them. The  
learned counsel for the respondents stated that  
subsequently, a copy of the appeal was received and the  
same was disposed of by an appellate order. The learned

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counsel for the applicant concedes that the appeal has been considered ~~even after~~ when the copy of the ~~same~~ appeal has been received by the respondents. It is clear that the order of the Tribunal has been fully complied with, As such, the contempt petition is dismissed. Notices issued are discharged.

*Thirum*  
MEMBER(J)

*WL*  
MEMBER(A)

(N.U.)